

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH

(IB)-114(PB)/2017

IN THE MATTER OF:

M/s. D&H India Limited

.....PETITIONER

Vs.

M/s. Zillion Infraprojects

..... RESPONDENT

SECTION :

Under Section 9 of (IBC)

Order delivered on 7.7.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN,
Hon'ble member (Technical)

For the Petitioner /Applicant : Ms. Pooja Mahajan, Advocate for App.Co.
Mr. Savar Mahajan, Advocate for App. Co.

For the Respondent : Swati Bhushan Sharma, Advocate

ORDER

Learned Counsel for the parties are present. Ld. Counsel for the petitioner states the petitioner has filed a Rejoinder with other documents yesterday (06.7.2017).

Learned Counsel for the respondent represents that latest audited financial statements have been filed as per the last order dated 03.7.2017. Ld. Counsel for the respondent also states that she received the copy of the Rejoinder only



Contd-

yesterday evening and hence, requires some time to get instructions as her client is presently located outside Delhi, hence, requests for some time to file the reply to the rejoinder.

In the circumstances, the matter is adjourned to 11.7.2017.

Sd/-
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
10.7.2017
